THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) to (c) Telecast of programmes by private satellite/cable television channels is regulated as per the Cable Television Networks (Regulation) Act, 1995. The Act does not provide for any precensorship of the programmes telecast by such TV channels and, therefore, no TV channel is required to seek prior approval of the Government for telecast of any programme. However, the said Act provides that programmes telecast by such TV channels are required to be in accordance with the Programme Code laid down in Rule 6 of the Cable Television Networks Rules, 1994.

Coverage of CPI (M) Congress Meet

3322. SHRI K.N. BALAGOPAL : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

- (a) whether Doordarshan has covered the 20th CPI(M) Congress Meet held at Kozhikode with its own reporting system;
- (b) whether there is any decision to avoid reporting of opposition party's political conferences; and
 - (c) whether all the political party events are covered with agency clippings?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) Prasar Bharati has informed that Doordarshan has not covered the CPI (M) Congress Meet held at Kozhikode, Kerala. However, the news item was significantly noticed in the bulletins at New Delhi using visuals received from video agency. The news was also noticed in all major regional news bulletins at Thiruvananthapuram using file shots.

(b) and (c) Prasar Bharati has informed that coverage of any event by Doordarshan depends on the location, resources available, presence of camera team, reporter, stringer or an agency. Accordingly, some of the political party events are covered by Doordarshan reporting system or by Stringers empanelled with Doordarshan or by utilizing the coverage provided by other agencies.

Complaints regarding obscene advertisements

- 3323. SHRIMATI JHARNA DAS BAIDYA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:
- (a) the details of complaints received by the Ministry regarding obscene advertisements of different companies during the last year;
- (b) the details of the complaints received by the Ministry regarding obscene scenes in TV serials; and
- (c) the details of the action taken to ban these advertisements and the action taken against the companies?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) and (c) The details of cases of obscene advertisements telecast by private satellite/cable TV channels, as considered by the Ministry during the last year and the action taken thereon are given in Part A of the Statement (*See below*).

(b) The details of cases of programmes telecast by private satellite/cable TV channels, where action has been taken by the Ministry on account of obscenity, are given in Part B of the Statement.

Statement - Part-A

The details of cases of obscene advertisements telecast by
Private Satellite/Cable TV Channels as considered by the Ministry
during the last year and the action taken thereon.

| Sl.No. | Name of the Advertisement | Action Taken |
|--------|--|--|
| 1 | 2 | 3 |
| 1. | Advertisement of Axe Effect deodorant | The matter was taken up with Advertising Standards Council of India (ASCI). ASCI issued direction to the advertisers to modify/withdraw the advertisement. |
| 2. | Advertisement of Set Wet deodorant | -do- |
| 3. | Advertisement of Zatak deodorant | -do- |
| 4. | Advertisement of "Amul Body Warmer" | The matter was taken up with Advertising Standards Council of India (ASCI). The complaint was upheld by them and the advertisement was withdrawn. |
| 5. | Advertisement of India 3G mobile phone | The matter was taken up with ASCI. However, ASCI did not uphold the complaint. |
| 6. | Advertisement of Manforce Condom | -do- |
| 7. | Advertisement of Liliput Kid's wears. | -do- |
| 8. | Advertisement of Killer Deo | -do- |

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|-----|---|----------------|--|
| 1 | 2 | | 3 |
| 9. | Advertisements relat i. Fast Track ii. Wild Stone Deo iii. Tata Docomo | ing to : | ASCI has not upheld the complaints in case of these advertisements. However, it has recommended that these should be shown outside family viewing hours (11.00 PM - 6.00 AM). This particular recommendation of ASCI is under consideration of the Government. |
| 10. | Advertisement of 'Az | ke Shower Gel' | The matter has been taken up with the ASCI. Separately a Show Cause Notice has also been sent to MTV Channel. |
| 11. | Advertisement of "La | ava Mobile" | The matter has been taken up with the ASCI. The complaint was not upheld by them. The matter was also considered by the Inter- Ministerial Committee, which agreed with ASCI. |
| 12. | Advertisement of 'As' 'Lux Soap' and 'Close | | The matter has been taken up with The ASCI. The complaint was not upheld by them. |
| 13. | Advertisement/promu "UTV Bindass Chan | | -do- |
| 14. | Advertisement of 'Cl Dry Intimate Wash'. | ean & | The matter has been taken up with the ASCI. The reply of ASCI is awaited. |

Statement - Part-B

-do-

Advertisement of 'Extra Strong Axe'.

15.

The details of cases of programmes telecast by private satellite/Cable TV Channels, where action has been taken by the Ministry on account of obscenity

| S1. | Name of the | Reasons for issue of | Date of issue | Action Taken |
|-----|-------------|---------------------------|----------------------|-------------------|
| No. | Channel | Show Cause Notice | of Show Cause Notice | |
| 1 | 2 | 3 | 4 | 5 |
| 1. | Bindaas | Telecast of the programme | 22.02.2011 | An Order dated |
| | | 'Emotional Atyachar - | | 26.07.2011 issued |

| 1 | 2 | 3 | 4 | 5 |
|----|-------------|--|------------|--|
| | | Season 2' containing obscene visuals and indecent and vulgar language. | | to the channel directly them to run apology scroll for 7 days. |
| 2. | Bindass | Telecast of programme "Dadagiri-Revenge of the Sexes" showing indecent content. | 19.04.2011 | A warning issued to the Channel on 03.08.2011. |
| 3. | TLC | Telecast of different programmes showing obscenity and vulgarity. | 19.04.2011 | An advisory issued on 09.08.2011 |
| 4. | Sony TV | Telecast of reality show 'Comedy Circus Mahasangram' showing indecent content. | 20.04.2011 | An advisory dated 25.07.2011 issued to the channel |
| 5. | Bindass | Telecast of indecent Reality Show titled 'Love Lock UP' | 05.05.2011 | Warning issued on 28.07.2011 to the channel. |
| 6. | Channel [V] | Telecast of reality show 'Full Toss Vella Boys' showing obscene and indecent content. | 05.05.2011 | A warning dated 25.07.2011 issued to the channel |
| 7. | People TV | Telecast of programme 'Aazhcha Kazhcha' showing obscene content | 19.05.2011 | An advisory issued to the channel on 19.08.2011 |
| 8. | Bindass | Telecast of programme 'Meri To Lag Gay Naukari' appears vulgar, obscene and indecent | 27.05.2011 | A warning issued on 20.09.2011 |
| 9. | News 9 | Telecast of programme 'Sheyla's Size Problems' with obscene visuals. | 01.06.2011 | An order issued on 23.09.2011 for apology scroll. |

| [RAJYA SABHA] to Un | nstarred | ' Questions |
|---------------------|----------|-------------|
|---------------------|----------|-------------|

| 1 | 2 | 3 | 4 | 5 |
|-----|-----------------------|--|------------|---|
| 10. | Sony Pix | Telecast of some English features films, with obscene visuals. | 11.07.2011 | Under consideration |
| 11. | FX channel | Telecast of various programmes containing obscene, vulgar and indecent content. | 18.07.2011 | A warning issued to the channel on 18.04.2012. |
| 12. | NDTV Good Times | Telecast of programme 'Life's a Beach' showing obscene and indecent visuals. | 25.07.2011 | The programme has been put on watch. |
| 13. | Star World channel | Telecast of various programmes containing obscene, vulgar and indecent content | 27.07.2011 | An advisory has been issued to the channel on 14.12.2011. |
| 14. | Fox Crime channel | Telecast of various programmes containing obscene, vulgar and indecent content. | 28.07.2011 | Under consideration |
| 15. | Channel [V] | Telecast of programme 'Love Net 2' containing indecent, vulgar and obscene content. | 12.09.2011 | Under consideration |
| 16. | Zee Trendz | Telecast of programme 'Bikini Destination' containing obscene, indecent and vulgar visuals. | 12.09.2012 | Under consideration |
| 17. | MTV | Telecast of programme 'Rodies 8 - Shortcut to Hell' containing obscene, vulgar, indecent portrayal. | 14.09.2012 | No violation was established |
| 18. | Sony | Telecast of promotional trailer of the film "The Dirty Picture", certified 'A' by CBFC. | 29.09.2012 | Under consideration |
| 19. | Times Now | -do- | -do- | -do- |
| 20. | FTV | Telecast of programmes "Designers in high definition', 'Chantellie Ligerie, Paris' and 'Lingerie'. | 03.11.2012 | -do- |

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| 1 | 2 | 3 | 4 | 5 |
|-----|-----------------------|---|------------|--|
| 21. | Sahara Samay Samay | Telecast of a news item which contained obscene visuals | 11.11.2011 | Order issued on 22.11.2011 for apology scroll. The channel has complied. |
| 22. | P7 | -do- | -do- | -do- |
| 23. | Enterr10 | Telecast of film with 'A' certificate | 27.01.2012 | Under consideration. |
| 24. | Zing | Telecast of film with 'A' certificate. | 18.04.2012 | -do- |
| 25. | Manoranjan TV | Telecast of film with 'A' certificate. | 18.04.2012 | -do- |
| 26. | Enterr10 | Telecast of film with 'A' certificate. | 24.04.2012 | -do- |
| 27. | SS TV | Telecast of film with adult content. | 25.04.2012 | -do- |

Deregistration of political parties

 $3324.\,SHRI\,SABIR\,ALI$: Will the Minister of LAW AND JUSTICE be pleased to state :

- (a) whether it is a fact that the Election Commission of India has a right to deregister any political party;
 - (b) if so, the details of the parties deregistered, so far; and
- (c) if the answer to part (a) above be in the negative, the reasons therefor and by when the Election Commission would be vested with such powers?

THE MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHEED): (a) There is no express provision in the Representation of the People Act, 1951 to cancel the registration of a political party or to deregister a political party.

- (b) The Election Commission has started that they had issued notices to some registered unrecognized parties in 2001-02, which did not contest any election for several years after their registration and 208 such parties which were found to be not functional then, were removed from the list of registered political parties.
- (c) The suggestion of the Election Commission regarding the need to amend section 29A of the Representation of the People Act, 1951, adding a clause "authorizing